

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:45  
ANSWERED ON:25.02.2010  
ENCROACHMENT IN AIRPORT AREAS  
Laguri Shri Yashbant Narayan Singh

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether encroachments in the Airport areas have been reported from various parts of the country;
- (b) if so, the details thereof;
- (c) whether the Government is facing difficulties in removing the illegal encroachments therefrom;
- (d) the total land of airports from where encroachments have been removed during the last three years till date; and
- (e) the corrective action taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a), (b), (c), (d) & (e) A Statement is laid on the Table of the House.

Statement in reply to parts (a), (b), (c), (d) & (e) of Lok Sabha Starred () Question No. 45 for 25.02.2010 regarding Encroachment in Airport Areas.

(a) Yes, Madam.

(b) Details of the encroachment reported is at Annexure.

(c) Yes, Madam.

(d) The total land area freed from encroachments during last three years is 70 acres at NSCBI airport, Kolkata, where the land was under unauthorized cultivation.

(e) Airports Authority of India (AAI) is regularly monitoring the situation for removal of encroachments on its land. The removal of encroachments has to be followed as per the process of law prescribed under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971. AAI has also sought the assistance of various State Governments, local bodies and enforcement agencies as and when required, the said actions have been successful for removal of unauthorized encroachments from its land at various airports.